

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:997
ANSWERED ON:20.03.2012
NATIONAL AUTHORITY UNDER AMASR ACT
Devappa Anna Shri Shetti Raju Alias

Will the Minister of CULTURE be pleased to state:

- (a) whether the proposed National Authority/Competent Authorities under the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) (AMASR) Act, 2010, have been constituted;
- (b) if so, the details thereof;
- (c) whether there is any provision in the Act for constitution of such an authority at Tehsil and Block levels;
- (d) If so, the details thereof; and
- (e) if not, whether the proposed national authority would be within reach of the poor people?

Answer

MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA)

- (a) and (b) National Monuments Authority (NMA) has been constituted and 26 Competent Authorities in almost all the states, have been appointed as per the provisions of The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010.'
- (c) to (e) There is no such provision in the amended Act to constitute such an authority at Tehsil and Block levels. However, the Competent Authorities appointed by the Government have been entrusted the work of receiving of applications from the individuals, government agencies, etc., who intend to construct / reconstruct / repair / renovate their properties in the buffer zone of any centrally protected monument/site. The Competent Authorities after getting the field report and with his recommendation forwarded the NOC applications to the NMA for its consideration. In addition, Competent Authorities have been delegated powers to dispose off NOC applications for repairs and renovation in regulated area. As such the authority is within the reach of the concerned people.